

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 68/2023

SALMANQASMI

..APPLICANT

//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

WITH
ORIGINAL APPLICATION NO. 69/2023

AGNIMITRA TRIVEDI

..APPLICANT

//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

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DATE: 09.05.2026

PLACE: BHOPAL (MP)

ROHIT SHARMA
STANDING COUNSEL FOR STATE OF RAJASTHAN

09 MAY 2026

ATTESTED
 Rajani Meena
 NOTARY PUBLIC
 GOVT. OF INDIA
 JAIPUR, INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

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ACTION TAKEN REPORT IN COMPLIANCE OF THE ORDER DATED
02.04.2026 ON BEHALF OF STATE OF RAJASHTAN

It is humbly submitted on behalf of State of Rajasthan as under:

1. That a complaint was filed before the Hon'ble National Green Tribunal regarding pollution caused by textile industries at Sanganer, Jaipur.
2. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, on the basis of the said complaint, passed an order dated 29.08.2022 in the matter of O.A. No. 558/2022 (PB) "Salman Quasmi Vs. State of Rajasthan & Ors." with O.A. No. 568/2022 (PB) "Agnimitra Trivedi Vs. State of Rajasthan & Ors.", inter alia directing as follows:

"4. Having regard to the above allegations, we find it necessary to verify the factual position about compliance status by constituting a Joint Committee comprising of CPCB, State Pollution Control Board and District Magistrate, Jaipur. The Committee shall undertake a visit to the site, interact with the site holders,



09 MAY 2026

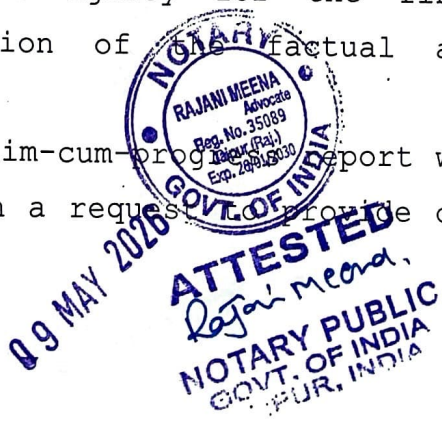
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and furnish a factual and action taken report within two months by e-mail at judicial-ngt@gov.in, preferably in the form of searchable PDF/OCR-supported PDF and not in the form of Image PDF. The report may give details of industries operating in industrial and non-industrial areas, the present mode of disposal of industrial effluents, and other associated aspects. The report may also mention whether there is an action plan for restoration of the degraded environment and encroachments, with budgetary plans. The State PCB will be the nodal agency for coordination and compliance. The Committee will also be free to interact with any other department and associate any other expert/institution. If any observations are made in the report against any industrial establishment, it may be put on notice of these proceedings and a copy of the report furnished to it simultaneously with the filing of the said report before this Tribunal, to enable it to file its response, if any, before this Tribunal."

Copy of the order dated 29.08.2022 is marked and annexed herewith as **Annexure R/1**.

3. That an interim report was submitted by the Joint Committee on 19.11.2022, with a request to grant an additional three months' time to complete the inspection/survey/sampling of textile units and for preparation of a restoration plan for the degraded environment, with budgetary provisions, through a reputed institution/expert agency for the final preparation and submission of a factual and action taken report.
4. That thereafter, an interim-cum-progress report was filed on 27.01.2023, with a request to provide one



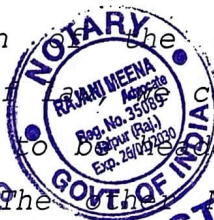


and a half months' time to submit the final report. The final report of the Joint Committee was filed on 26.02.2023.

5. That the Hon'ble Tribunal, vide its order dated 12.04.2023, issued the following directions:

"12. Having regard to the damage to the environment in terms of (i) deterioration in water quality of Dravyavati River, Chandalai and Nevta Dams, and formation of cess pool; (ii) damage to soil and agriculture by trade effluents; (iii) non-functioning of CETP; (iv) absence of adequate functional STPs; (v) violation of HOWM Rules; and (vi) extraction of groundwater without permission, and taking into account the estimated rough cost of remediation on the most conservative estimate and the rough estimate of the financial capacity of the violating units (about 1000) and the cost of management of sewage, we consider it appropriate to fix interim compensation of Rs. 100 crores to be paid by the State of Rajasthan by way of deposit in a separate account, with liberty to recover the amount from the violating units and erring officers. The deposit may be made within two months. The amount may be utilised for restoration of the environment in the area as per a plan to be prepared. Data of turnover of the units may be duly compiled. The units in question shall be put on notice of these proceedings by the State PCB for their response, if any, before this Tribunal."

"13. To plan and oversee remedial action in the interest of protection of the environment and upholding of the rule of law, the Government of Rajasthan shall constitute a ten-member Joint Committee to be headed by the Chief Secretary, Rajasthan. The members will be



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Additional Chief Secretaries/Principal Secretaries of Agriculture, Irrigation, Environment & Forest, and Revenue departments of the Government of Rajasthan, a nominee of the Central Ground Water Authority (CGWA), Central Pollution Control Board (CPCB), Integrated Regional Office of MoEF&CC, Jaipur, the District Magistrate, and the State PCB. The nodal agency will be the ACS/PS Environment, Rajasthan, for coordination and compliance. The Committee may meet within two weeks and prepare an action plan in the light of the above observations. Such action plan shall be executed within the shortest possible defined timeframe to prevent further degradation of the environment, by closing all non-compliant units and evolving a mechanism for assessment and recovery of compensation, preferably within three months. This will be in addition to penal proceedings under the relevant law. The Committee will be free to co-opt any other expert/individual and may hear the concerned violators by an appropriate mechanism as per law."

"14. An interim action taken report in the matter may be filed within three months by e-mail at judicial-ngt@gov.in, preferably in the form of searchable PDF/OCR-supported PDF and not in the form of Image PDF. The proceedings of the Committee shall be placed on the website of the State at least once a month, and preferably every fortnight thereafter, till the situation improves. If anyone is aggrieved by this order, they may move this Tribunal."

Copy of the order dated 12.04.2024 is marked and annexed herewith as Annexure



09 MAY 2026

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GOVT. OF INDIA
JAIPUR, INDIA



6. That further, the Hon'ble Tribunal (PB), vide order dated 18.07.2023 transferred the matters to the Central Zonal Bench at Bhopal, assigning new Original Application No. 68/2023 - CZ (Earlier O.A. No. 558/2022 - PB) "Salman Quasmi Vs. State of Rajasthan & Ors." with Original Application No. 69/2023 - CZ (Earlier O.A. No. 568/2022 - PB) "Agnimitra Trivedi Vs. State of Rajasthan & Ors." Copy of the order dated 18.07.2023 is marked and annexed herewith as **Annexure R/3**.
7. That in compliance with the order of the Hon'ble NGT (PB) dated 12.04.2023, the Department of Environment & Climate Change, Government of Rajasthan, submitted factual and action taken reports before the Hon'ble NGT (CZ) vide letter dated 16.08.2023. Copy of the letter dated 16.08.2023 is marked and annexed herewith as **Annexure R/4**.
8. That in compliance with the Hon'ble NGT order dated 12.04.2023, the Committee constituted under the Chairmanship of the Chief Secretary, Government of Rajasthan, co-opted the following as additional members vide letter of the Department of Environment & Climate Change, Government of Rajasthan, dated 09.05.2023:
- Additional Chief Secretary, Industries Department, Government of Rajasthan.
 - Principal Secretary, Energy Department, Government of Rajasthan.
 - Managing Director, RIICO, Jaipur.
 - Commissioner, Jaipur Development Authority.
- Copy of the order dated 09.05.2023 is marked and annexed herewith as **Annexure R/5**





9). That Appeals against this NGT order, i.e., Civil Appeal No. 4562/2023 (State of Rajasthan Vs. Salman Qasmi) and Civil Appeal No. 4593/2023 (State of Rajasthan Vs. Agnimitra Trivedi), are pending before the Hon'ble Supreme Court of India, which stayed the recovery of ₹100 crores vide order dated 28.07.2023, but directed the State of Rajasthan to submit a compliance affidavit regarding the steps taken to remedy the situation and to comply with the directions contained in paragraph 13 of the Hon'ble NGT order dated 12.04.2023. Copy of the order dated 28.07.2023 is marked and annexed herewith as **Annexure R/6**.

10. That an action plan for remediation along with budgetary provisions was prepared through M/s PDCOR Ltd. The report on the study "Assessment of Damage to the Environment (Soil and Water) and Dyeing Industry Units of Sanganer and Action Plan for Remediation along with Budgetary Provisions" has been received.

11. That the following actions/steps have been taken by the concerned stakeholder departments to give effect to the directions of the Committee constituted by the Hon'ble NGT:

a. The Rajasthan State Pollution Control Board and the Jaipur Development Authority have completed the construction of two intermediate pumping stations and laid approximately 11 kilometres of the remaining main pipeline for carrying effluent from member units to the CETP, at a cost of ₹23.5 crore, with funds provided equally by RSPCB and JDA (50% share each).

b. A structural audit of the CETP was conducted by MNIT, Jaipur. Based on its recommendations, SEPD



carried out thermal imaging and waterproofing of civil units, as well as inspection, repair, and maintenance of all damaged mechanical and electrical components.

c. The CETP was re-commissioned on 5th June 2025 by SEPD.

d. As per information provided by SPV responsible for CETP operation (SEPD), out of a total of 892 member units, 758 units have been connected to the CETP through a closed-conduit wastewater conveyance pipeline network.

e. Efforts are being made to connect the remaining member units, primarily located in the Brahmano Ki Gawar area. The work of laying auxiliary conveyance pipelines and construction of one pumping station is currently in progress and is expected to be completed by 30.06.2026.

f. To increase the quantity of effluent at the CETP's inlet, RSPCB is making regular efforts to increase the number of connected units. In this regard, public notices were published in the Jaipur editions of Rajasthan Patrika and Dainik Bhaskar dated 23.05.2025 and 24.08.2025, directing units to either connect to the CETP or install their own Effluent Treatment Plant (ETP) with a Zero Liquid Discharge (ZLD) system. Copy of the public notices published in Rajasthan Patrika and Dainik Bhaskar dated 23.05.2025 and 24.08.2025 is marked and annexed herewith as Annexure R/7.

g. So far, five meetings of the Committee constituted by the Hon'ble Minister, Jaipur have been held under the Chairpersonship of the Chief Secretary, Rajasthan. The last meeting of the Committee was



09 MAY 2026

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held on 08.04.2026. Copy of the Minutes of the said meeting is marked and annexed herewith as Annexure R/8.

12. That the instant Action Taken Report is supported by way of an Affidavit.

PRAYER

In view of the foregoing facts and circumstances, it is most respectfully prayed from this Hon'ble Tribunal that the Action Taken Report filed on behalf of State of Rajasthan be taken on record in the interest of justice and for the fair adjudication of the matter.

DATE: 09.05.2026

PLACE: BHOPAL (MP)

ROHIT SHARMA
STANDING COUNSEL FOR STATE OF RAJASHTAN



09 MAY 2026

ATTESTED

Rajani Meena.
NOTARY PUBLIC
GOVT. OF INDIA
JAIPUR, INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 68/2023

SALMAN QASMI

..APPLICANT

//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

WITH
ORIGINAL APPLICATION NO. 69/2023

AGNIMITRA TRIVEDI

..APPLICANT

//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

AFFIDAVIT

I, Amit Sharma S/o Dr. Sushil Narayan Sharma
aged about 54 Years, currently Posted as ADD CEE, having
office at 4, Jhalana, Institutional Area, Jhalana
Doongri, Jaipur (Rajasthan) - 302004, do hereby solemnly
affirm on oath as under:

1. That I am the Officer in Charge for State of Rajasthan and fully conversant with the facts of the case and hence competent to swear on this Affidavit.
2. That I am filing an Action Taken Report to the Original Application on behalf of State of Rajasthan, the contents which are true and correct to the best of my knowledge and belief and no material fact has been concealed thereof.
3. That the instant Report has been drafted by my counsel on my instructions.

h
DEPONENT

VERIFICATION

I, the above-named Deponent do hereby verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on this 9 Day of May, 2026 at Jaipur (Rajasthan).

h
DEPONENT

09 MAY 2026



ATTESTED
Rajani Meena
NOTARY-PUBLIC

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
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//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

LIST OF DOCUMENTS

S.NO	PARTICULARS	ANNEXURE	PAGE N+O
1.	Copy of the order dated 29.08.2022	R/1	13 - 15
2.	Copy of the order dated 12.04.2023	R/2	16 - 30 .
3.	Copy of the order dated 18.07.2023	R/3	31 - 32
4.	Copy of the letter dated 16.08.2023	R/4	33 - 39
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6.	Copy of the order dated 28.07.2023	R/6	41 - 42
7.	Copy of the public notices published in Rajasthan Patrika and Dainik Bhaskar dated	R/7	43 - 46



09 MAY 2026

ATTESTED
 Rajani Meena
 NOTARY PUBLIC
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	23.05.2025	and		
	24.08.2025			
8.	Copy of the minutes of meeting		R/8	47 - 49

DATE: 09.05.2026
PLACE: BHOPAL (MP)

ROHIT SHARMA
STANDING COUNSEL FOR STATE OF RAJASHTAN

09 MAY 2026



ATTESTED
Rajani Meena
NOTARY PUBLIC
GOVT. OF INDIA
JAIPUR, INDIA

Item Nos. 3&04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 558/2022

Salman Qasmi

Applicant

Versus

State of Rajasthan

Respondent

With

Original Application No.568/2022

Agnimitra Trivedi

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 29.08.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER****ORDER**

1. These two applications involve common issue of violation of environmental norms by industries engaged in textile printing business, adversely affecting the water quality of *Dravyavati* River and quality of vegetables and other crops grown on nearby farms.

2. In OA 558/2022, it is stated that working of CETP is not adequate inspite of earlier directions of the Rajasthan High Court and Hon'ble Supreme Court inter alia in order dated 07-03-2003, *Vijay Singh Punia v. RPCB & Ors. (CPW 2075/1994)* (High Court), order date 30-04-2009, *Civil*

Appeal No. 207/2005, Sanganer Kapda Rangai Chhapai Association, (Hon'ble Supreme Court), order dated 26-03-2015 in *WP (PIL No. 9497/2007)*, *P.N Mandola v. State of Rajasthan and others* (High Court of Rajasthan), order dated 03-08-2017 in *D.B Civil Writ petition 625/2017- Mukash Meena v. State of Rajasthan an others* and *Review Petition no. 304/2018* (High Court), order dated 03-10-2017 in O.A.No. 134/2013, *Lakhan Singh v. RSPCB and others* (NGT), orders dated 15-05-2022 and 24-05-2022 in *Civil Miscellaneous Application (347/2018)* filed by RIICO in t *CWP 2075/1994 Vijay Singh Punia v. RPCB and others* and *Civil Writ Petition no. 5965/2022*, Sanganer Kapda Ranagi Chappai Association (High Court). There are total 835 textile units, 775 units on agricultural land and 60 on commercial plots land.

3. In *O.A No. 568/2022*, the Applicant has referred to media articles on the subject of to water pollution caused by the textile units and also report of the Controller and Auditor General of India. It is stated that the State PCB has failed to prepare a comprehensive plan to monitor compliance of the environmental norms.

4. Having regard to the above allegations, we find it necessary to verify the factual position about compliance status by constituting a joint Committee comprising of CPCB, State PCB and District Magistrate, Jaipur. The Committee may undertake visit to the site, interact with the stakeholders and furnish a factual and action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may give details of industries operating in industrial and non-industrial area, present mode of disposal of industrial effluents and other associated aspects. The report may also mention whether there is an

action plan for restoration of degraded encroachments, with budgetary plans. The State PCB will be the nodal agency for coordination and compliance. The Committee will also be free to interact with any other department and associate any other expert/institution. If any observations are made in the report against any industrial establishments, they may be put to notice of these proceedings and a copy of report furnished to them simultaneously with the filing of the said report before this Tribunal to enable them to file their response, if any, before this Tribunal.

List for further consideration on 29.11.2022.

A copy of this order be forwarded to the CPCB, State PCB and District Magistrate, Jaipur by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

August 29, 2022
Original Application No. 558/2022 with
Original Application No.568/2022
AB

Item Nos. 03 & 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI****(By Video Conferencing)**

Original Application No. 558/2022

Salman Qasmi

Applicant

Versus

State of Rajasthan

Respondent

WITH

Original Application No. 568/2022

Agnimitra Trivedi

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 12.04.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondent: Mr. Nishant Awana, Advocate for RSPCB

ORDER

1. These two applications involve common issue of violation of environmental norms by industries engaged in textile printing business in District Jaipur, Rajasthan, adversely affecting the water quality of *Dravyavati* River and quality of vegetables and other crops grown on nearby farms. At the outset, it may be mentioned that apart from its other statutory duties, the Tribunal is under specific obligation to investigate and take action on the subject of failure to install requisite water treatment plants as per directions of the Hon'ble Supreme Court in Paryavaran

Suraksha (2017) 5 SCC 326 fixing timelines for the purpose which is three years from the judgment i.e. upto February, 2020. Action to be taken includes fixing accountability for the delay of concerned State authorities and other violators.

2. In OA 558/2022, it is stated that working of CETP for treatment of effluent of the industries is not adequate inspite of earlier directions of the Rajasthan High Court and Hon'ble Supreme Court inter alia in order dated 07-03-2003, *Vijay Singh Punia v. RPCB & Ors. (CPW 2075/1994)* (High Court), order date 30-04-2009, *Civil Appeal No. 207/2005*, Sanganer Kapda Rangai Chhapai Association, (Hon'ble Supreme Court), order dated 26-03-2015 in *WP (PIL No. 9497/2007), P.N Mandola v. State of Rajasthan and others* (High Court of Rajasthan), order dated 03-08-2017 in *D.B Civil Writ petition 625/2017- Mukash Meena v. State of Rajasthan an others* and *Review Petition no. 304/2018* (High Court), order dated 03-10-2017 in O.A.No. 134/2013, *Lakhan Singh v. RSPCB and others* (NGT), orders dated 15-05-2022 and 24-05-2022 in *Civil Miscellaneous Application (347/2018)* filed by RIICO in *CWP 2075/1994 Vijay Singh Punia v. RPCB and others* and *Civil Writ Petition no. 5965/2022*, Sanganer Kapda Ranagi Chappai Association (High Court). There are total 835 textile units, 775 units on agricultural land and 60 on commercial plots land. Thus, untreated effluents are going into the river in violation of law and no action is taken against rampant violations.

3. In O.A No. 568/2022, the Applicant has referred to media articles on the subject of water pollution caused by the textile units and also report of the Comptroller and Auditor General of India. It is stated that the State PCB has failed to prepare a comprehensive plan to monitor compliance of the environmental norms.

4. Vide order dated 29.08.2022, the Tribunal constituted a joint Committee of CPCB, State PCB and District Magistrate, Jaipur to undertake visit to the site and furnish a factual and action taken report in the matter.

5. In pursuance of above, the joint Committee filed two interim reports and a final report dated 25.02.2023. The report acknowledges patent continuing violations without any meaningful action showing failure of rule of law. It will suffice to refer to the final report of the Committee.

6. The report refers to various proceedings before the High Court and Hon'ble Supreme Court wherein directions were issued for remedial action against the pollution. It appears that only matter which is still pending is Civil Writ Petition (No. 5965/2022) *Sanganer Kapda Rangai Chhapai Association V/s Rajasthan State Pollution Control Board & Ors.*, wherein order dated 18.05.2022 has been passed against disconnection of electricity of 76 units mentioned in the list. It is further stated that a criminal complaint under Sections 43-44 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to "Water Act") has been filed by the State Board against Sanganer Enviro Project Development and its office bearers for violation of provisions of the Water Act due to non-operation of CETP. Criminal Revision Petition (Cr. Rev. No. 32/2021) *Sanganer Enviro Project Development Vs RSPCB* has been filed by the said operator before the District Judge.

7. Further factual position mentioned is that **1255 units were inspected in Paliwal Gardan, Khatri Nagar, Jaipur Gate, Shikarpura Road, Diggi-Malpura Road, Muhana Road, Namdev Colony, Nevta Dam and Brahmano Ki Gwar clusters and almost all were non-compliant. CETP is not functional since 2019 as the work has been stopped by**

CETP operator on account of payment dispute. Five STPs of 170 MLD capacity have been established as per river project to treat waste water. **Textile units are discharging waste water into canals through underground/submerged drainages/pipelines. Hundreds of pump sets have been placed along the drains for drawing waste water for agriculture purpose. Waste water is also discharged behind CETP. Out of 1255 units, only 907 are members of CETP. The units are engaged in dyeing, screen printing and washing activities. There is no record of water consumption and waste generation which is estimated to be 24 MLD. The industries do not have appropriate infrastructure for waste management. CETP was inaugurated in 2019 but is not in operation till date. Units have provided primary treatment facilities for interim arrangements. But even those who have set up primary treatment plants are not maintaining record to verify the compliance status. CETP is not accepting sludge nor has obtained TSDF membership for disposal of hazardous waste. None of the 140 PETP outlets are meeting the standards of discharge. None of the feeder canals and drains samples were found to be conforming. State PCB, Department of Industries and Department of Environment, Rajasthan have made some efforts but have not resulted in operationalizing CETP.** Project for rejuvenation of *Dravyavati* river has been undertaken by JDA in the course of which 5 STPs of 170 MLD capacity have been constructed. The State PCB has issued closure directions to all waste water generating textile units, it has a proposal to undertake study for restoration of degraded environment for which final terms of reference are yet to be finalized. **Recommendations are that no new units be allowed to be permitted in the area till requisite infrastructure is available. CETP be made operational to achieve ZLD and treated waste water be recycled by member units. State PCB should undertake study for restoration of**

degraded environment with necessary budget. State Government should levy compensation. Illegal ground water extraction should be stopped. Discharge of pollution should be discouraged. Hazardous waste should be disposed of to the nearest TSDF. Industries operating without consent should take consents. Industries should also take authorization under the Hazardous Waste Management Rules. Industrial drains be cleaned. We find it appropriate to reproduce extracts from the report which are as follows:

“3. Major Observations:

- i. *All these textile industries are being operated in non-confirming areas i.e. without obtaining any permission from local bodies, revenue department as well as pollution control Board. Only one unit is located on industrial converted land which is also not having valid consent of State Board.*
- ii. *As per inspection carried out by joint teams/State Board officials 1255 units are established in and around Sanganer area out of which 907 textile units are member units of CETP and 348 units are non-member units. It is pertinent to mention that there are 887 member units of Sanganer Kapda Rangai Chapai Association. 883 units were found during survey and 4 units could not be traced. The figure increased from 883 to 907 as few member units were found to be established/operated at two premises with same membership number.*
- iii. *Maximum number of industries are engaged in Dyeing, Screen Printing and Washing activities. The industrial units are located in and around Sanagner area in clusters i.e. Paliwal Gardan, Khatri Nagar, Jaipur Gate, Shikarpura Road, Diggi-Malpura Road, Muhana Road, Namdev Colony, Nevta dam and Brahmano Ki Gwar.*
 - *Major portion of industrial waste water from 04 cluster namely; Namdev Colony, Jaipur Gate, Paliwal Garden and Khatri Nagar reaches to Dravayvati river near Sanga Setu Puliya.*
 - *Waste water of units of industrial cluster Shikarpura Road reaches to feeder canal of Chandalai dam and ultimately find its way to Chandalai Dam.*
 - *Major portion of waste water of units of two cluster namely; Muhana Road & Diggi-Malpura Road reaches to feeder canal of Nevta dam.*

- Waste water of units of Nevtā Dam Cluster reaches to Nevtā dam.
 - Waste water of units of industrial cluster Brahmano Ki Gwar spread upon land or nearby area and form cesspool.
- iv. *The water consumption and waste water generation records are not being maintained by the units. Therefore approximate quantity of maximum waste water generation is calculated on the basis of installed Plant and machinery by the units and thus estimated quantity of waste water generation is to be estimated approx. 24 MLD.*
- v. *The areas wherein industries are located are not having appropriate infrastructure facilities including water supply, drains, road, waste water treatment and solid waste disposal facilities etc. Most of the units are dependent on borewell for their water requirement and underground water is the main water source for these industries and no proper record of fresh water consumption is being maintained. None of the unit has produced/submitted permission from Central Ground Water Authority (CGWA) for drawing ground water so far.*
- vi. *These industries uses a variety of chemicals and dyes during processing and finishing of cloths.*
- vii. *The CETP was inaugurated in Feb, 2019 but not in operation till date. SEPD has made efforts to restart CETP in August, 2022. During last inspection dated 03.02.2023, it was observed that only main pumping station, Screen, aeration, sludge thickener were operative, however rest of process/component of CETP i.e. chlorination chamber, dual media filter, ACF, UF, first and second stage RO and MEE are still non operative. Seepage of waste water from Aeration tank- I and Aeration tank- II was observed during inspection. It is observed that average 0.15 MLD waste water has been transferred to Equalization tank from pumping section from date 08.12.2022 to 03.02.2023 against the capacity of 12.3 MLD.*
- viii. *In compliance of the Hon'ble High Court Jaipur order in the matter of P. N. Mandola V/s. State of Rajasthan & Ors. D. B. Civil Writ Petition (PIL No.-9497/ 2007), the units have provided Primary treatment facilities as an interim arrangement. Out of the total 1255 units only 793 (724 units out of 907 Member units & 69 units out of 348 Non-Member units) units installed the PETP/PTP in which 310 (301 PTP in Member units & 9 PTP in Non-Member units) PETP/PTP was found operational. None of the units have maintained proper log book or separate energy meter to verify its operation even units don't have any record for purchasing of chemicals used for treatment i.e. Alum, lime and any coagulating agent. No proper record of waste water generation, treatment and disposal is being*

- maintained by the unit. It indicates that PTPs are not being operated regularly and properly. None of the unit have install RO followed by MEE to achieve ZLD.*
- ix. *The textile units have not obtained authorisation under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 from RSPCB. Neither CETP is accepting the sludge nor the industries have obtained TSDF membership for safe disposal of Hazardous Waste generated in the primary treatment plants of the textile units hence dried sludge disposed in nearby low laying area. It was observed that lots of solid wastes like sludge, cloth cuttings, boiler ash are found dumped on the sides of roads and nallahs. The industries have not provided separate room / shed for sludge storage purpose and in most of the units sludge is being stored near the PTP area in open space. As on date neither the sludge received by CETP nor it is sent to TSDF. No record of sludge generation and disposal is provided and maintained by the units and no such record available with CETP.*
 - x. *140 Numbers of PTP outlet samples were collected by the joint teams/RSPCB official.*
 - c. *As per the analysis results none of the units confirming/achieving the general standards for discharge of environmental pollutants for inland surface water prescribed for effluent*
 - d. *38 units none of the unit out of 140 are found to be confirming/achieving the standards prescribed for inlet quality of CETP. Comparative sheet and analysis reports are enclosed at Annexure-VIII*
 - xi. *04 Numbers of water samples were collected from cesspools by the joint teams/RSPCB official. As per the analysis results none of the cesspools samples confirming/achieving the general standards for discharge of environmental pollutants for inland surface water prescribed for effluent and standards prescribed for inlet quality of CETP. It indicates that waste water of industries is reaching to the Cess pool. Comparative sheet and analysis reports are enclosed at Annexure-X.*
 - xii. *25 Numbers of surface water samples were collected from Feeder Canals and drains by the joint teams/RSPCB official. As per the analysis results none of the Feeder Canals and drains samples confirming/achieving the general standards for discharge of environmental pollutants for inland surface water prescribed for effluent and except 10 Feeder Canals and drains samples none of the samples confirming/achieving the standards prescribed for inlet quality of CETP. Comparative sheet and analysis reports are enclosed at **Annexure-X***

4. Action taken so far:

Apart from the action taken mentioned in point number 2 of this report following actions has been taken by the State Government

and State Board for the abatement of pollution caused by the textile units established in and around Sanganer:

i. Efforts made by RSPCB, Department of Industries and department of Environment, Government of Rajasthan to make CETP Operational: -

S. No.	Meeting Date	Under Chairmanship	Key decisions taken	Action taken
1	20.09.2019	Commissioner, Industries Department, Government of Rajasthan	<ol style="list-style-type: none"> 1. Complete the remaining works of pumping stations and pipelines and commission the CETP. 2. SPV agreed to pay the outstanding amount of Rs. 9 Cr. Up to 05.10.2019 and Rs. 7.5 Cr. by 20.10.2019 to the PEC. 	1. Rs 3.00 Cr. only paid by SPV.
2.	28.01.2021	Chairperson, RSPCB	<ol style="list-style-type: none"> 1. The effluent generated from 292 industries which are connected to CETP through gravity flow should be discharged into the pipeline network of CETP after primary treatment through Primary Treatment Plant (PTP). 2. CETP should be commissioned at the earliest. 3. Meanwhile, the work of pumping stations and remaining pipelines should also be completed. 4. Disputes related to payment between SPV and PEC should also be resolved mutually within 15 days. 	<ol style="list-style-type: none"> i. Effluent not reaching up to the CETP. ii. CETP not commissioned yet. iii. Work of pumping station and pipelines yet not complete. iv. Dispute between SPV and PEC is unresolved.
3.	05.03.2021	Chairperson, RSPCB	<ol style="list-style-type: none"> 1. SEPD will make payment of Rs 3.00 Cr. to PEC by 08.03.2021. 2. The PEC will resume work to make the CETP functional in a manner that intake of effluent is started by 12.03.2021. 3. SEPD will further make payment of Rs 10.00 Cr. to PEC within 15 days i.e. by 20.03.2021. 	i. Rs 3.00 Crs. paid by SPV.

4.	22.06.2022	Chief Secretary, GoR	<p>1. CETP shall be operational by taking effluent from gravity flow units by date 15.07.2022.</p> <p>2. Remaining work of pipeline and pumping station shall be commenced by 15.07.2022.</p> <p>3. Textile units shall apply for land conversion at JDA.</p> <p>4. RSPCB will issue notices.</p> <p>5. JDA shall take action for allotment of land for transit storage for hazardous waste.</p>	<p>i. SEPD has made efforts to restart CETP in August, 2022 but still completely not in operation till date.</p> <p>ii. RSPCB has issued notices to textile units.</p>
5	3.11.2022	Chief Secretary, GoR	<p>1. Textile units of Sanganer applied for land conversion to JDA. JDA may complete survey by mid of November and organized camps for land conversion.</p> <p>2. JDA may allocate suitable land for transit storage of sludge to industries department. SPV shall reduce the timeline for functioning of the CETP with ZLD and ensuring connectivity of member units of CETP.</p> <p>3. JDA & District collector may jointly resolve the local dispute of land for pumping station of Ralayata.</p>	-

- Despite all the efforts made by the State Board and GoR the CETP has not operational till date.

ii. Court Case filed by the State Board against CETP:-

- Due to non-operation of CETP by SPV, a criminal complaint under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 has been filed by the State Board against the Sanganer Enviro Project Development (SPV) and its office bearers on 16.10.2021 before the Court of Hon'ble Chief Judicial Magistrate, Jaipur Metropolitan-I (Case No. 554/2021), which is pending.
- Thereafter, SPV has filed Criminal Revision petition (Cr. Rev. No. 32/2021) Sanganer Enviro Project Development Vs RSPCB before the District & Sessions Judge No. 7, Jaipur Metro-I against the prosecution filed by State Board, which is also pending.

iii. Rejuvenation of Dravyawati project.

- *Jaipur Development Authority has taken up the project of Rejuvenation of 47.50 Km long Dravyavati River originating from North side of Jaipur City at Nahargarh Hills passes through the densely populated urban area towards Doondh River south of Jaipur. Rejuvenation project is based on the concept of water shade rehabilitation, flood prevention, pollution treatment and recovering the lost ecology of the river. Five STP's of 170 MLD capacity has been constructed and being operated at Dravyavati River. The river is rejuvenated with a total capital expenditure of Rs. 1470.85 Cr. along with 10 years operation and maintenance cost of Rs. 206.08 Cr. Making the total project cost of Rs. 1676.93 Cr. For which the Contract was awarded to M/s Tata Projects Ltd.-SUCG Consortium.*
 - *The River in its initial length of about 6.00 KM passes through forest area hence in consists of no construction works other than gabion structures to regulate the water flow. Concrete channel in city area from Mazar Dam to Ramchandrapura Dam has been constructed in about 30 kms length and in outer area and from rest part i.e. Ramchandrapura Dam to Dhoond River, stone pitching is done in 11.50 Km length.*
 - *More than 400 drains/sewer lines along with 14 no. major Nallahs falling in to the river are tapped and their water is conveyed to 5 no. STPs are established having a total capacity of 170 MLD. The treated water is let into the Dravyavati River to achieve a perennial flowing channel. The treated water is also being used for irrigation, Horticulture and Gardening.*
 - *Three theme-based parks in total area of over 10 hectares are developed along the river.*
- iv. *Show cause notices for intended closure direction has been issued to all waste water generating textile units and further course of action is under process.*
- v. *Terms of references (draft) for proposed study for restoration of degraded environment with budgetary provisions, as prepared by the Joint Committee constituted in the matter, has been principally agreed during meeting held on 08.02.2023 under the Chairmanship of Member Secretary, RSPCB along with representatives of PDCOR Ltd. and members of Joint Committee. PDCOR Ltd. has been directed to submit final terms of references along with financial proposal. Copy of minutes of meeting held on 08.02.2023 is annexed and hereby marked as Annexure XI.*

5. Recommendations

- i. *No new units shall be permitted till adequate treatment facilities are established being operationalized for existing units.*

- ii. *Completion of pending works by SEPD so as to make CETP operational to its optimum capacity. CETP shall be made operational so as to achieve ZLD.*
- iii. *Treated water from CETP shall be recycled to member units.*
- iv. *Connectivity of member units should be ensured and only those units which are having effluent discharge into CETP inlet may be allowed to operate after ensuring operation of CETP.*
- v. *The CETP should ensure the trade effluent in excess should be controlled in accordance to allow discharge of member units. If required rotational plan may prepare by CETP and implemented by member units.*
- vi. *The State Board shall get the report on Study for restoration of degraded environment with budgetary provisions and on the basis of the report all concerning shall take steps for restoration. If required State Government may impose Environmental Compensation of the amount as it deemed fit.*
- vii. *Majority of the units are drawing ground water indiscriminately through own bore wells for textile processing (washing, bleaching, dying, printing etc.) without any permission from CGWA, therefore the ground water board should take action for prevention and control on abstraction of groundwater. Reuse/ re-cycling of the treated wastewater shall be practiced to reduce load on ground water.*
- viii. *Discharge of treated & untreated industrial wastewater and sewage from Sanganer industrial area in to Nevta Dam. Guler dam & Chandlai Dam shall be discouraged for prevention of ground water and surface water pollution. protection of aquatic environment and human health as well. The treated effluent from CETP shall he sent back to member units for utilizing in member units. The action plan needs to be prepared by Sanagner Rangai Chapai Association for industrial effluent management effectively to maintain ZLD by putting of reverse pipe line to member units.*
- ix. *The CETP should dispose the Hazardous Waste to nearest TSDF instead of disposing illegally in low lying areas to prevent further contamination of soil ground water and surface water.*
- x. *Industries in Sanganer area are operating since many years without any Consent from Rajasthan Pollution Control Board. therefore the industries should obtain the consent under Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981 from RSPCB and comply the conditions mentioned therein.*
- xi. *None of the industries have authorization under HW (M & TM) Rules 2016 and the HW generated in the industries has been disposing illegally in low lying areas/drains/ water bodies, therefore the industries should obtain the HW authorization from RSPCB and comply the conditions mentioned there in.*
- xii. *The industrial drains needs to be regularly cleaned & solid waste collection network shall be improved to avoid dumping of solid waste in these drains and in industrial areas.”*

8. The report gives dismal picture of the entire area. The industrial siting has been faulty. Most of industries appear to be located in non-conforming area. It is not clear how such industries could be members of CETP without permission from concerned authority. Industrial effluents are being discharged into *Dravyavati* river, *Chandalai* and *Nevta* dams, forming cess pool. Industries are extracting ground water without permission of CGWA. Only 0.15 MLD of industrial effluents is pumped into CETP against designed capacity of 12.3 MLD. Industrial operations have caused damage to the feeder canals, the river and dams. There is no information about groundwater quality and quality of *Dravyavati* river. There is no assessment of damage to soil and agriculture. The *Dravyavati* river restoration project costing Rs. 1676.93 crores lacks holistic approach in absence of information about water quality and degree of treatment required by STPs/CETP. The report does not mention progress of formulation and execution of action plan for Sanganer critically polluted area.

9. We have considered the matter and heard learned Counsel for the State PCB and **note with dismay that the state of affairs to be utterly unsatisfactory. It appears that there is no environmental rule of law in the area. This calls for emergent action in a mission mode at higher level to remedy the situation and to fix accountability for such failure of the administration in collusion with law violators. The erring industries operating without consents or in violation of consent conditions need to be stopped and made accountable for past violations on "Polluter Pays" principle or otherwise with reference to the expected cost of remediation and financial capacity of the units, as per law.**

10. **Needless to say that chemicals generated by dyeing, screen printing and washing units are highly toxic and carcinogenic in nature having huge potential for damage to environment and public health and contaminating sources of potable water as well as damaging soil and agriculture. The area is water stressed area where groundwater depletion and access to potable water to common man is a serious challenge. As per public trust doctrine, higher authorities in the State have to rise to the occasion to protect environment and public health instead of being mute spectator as appears to be unfortunately happening. Sanganer is listed as critically polluted area as per Comprehensive Environmental Pollution Index (CEPI) maintained by CPCB with pollution Index of the area being 71 (in respect of Water).**

11. We also note that as per section 20A of Specific Relief Act, 1963, as amended in 2018 by the Parliament, no injunction can be granted against infrastructure projects specified in the schedule. Entry 3 in the schedule under the heading "Water and Sanitation" includes water treatment plant. Plea that on account of dispute between the service provider and the SPV of the industries department, CETP is not being operationalized is against the policy of law shown by the above law. We have noted that inspite of spending Rs. 159 crores by the Ministry of Textile, GoI, no improvement has taken place. Accountability for wastage of public money needs to be looked into by the concerned.

12. Having regard to the damage to the environment in terms of (i) deterioration in water quality of *Dravyavati* river, Chandalai and Nevta Dams and formation of cess pool (ii) damage to soil and agriculture by trade effluents (iii) non-functional of CETP (iv) not having adequate functional STPs (v) violation of HOWM Rules (vi) extraction of groundwater without permission, estimated rough cost of remediation on most conservative

estimate and rough estimate of financial capacity of violating units (about 1000) and cost of management of sewage, we consider it appropriate to fix interim compensation of Rs. 100 crores to be paid by the State of Rajasthan by way of deposit in a separate account, with liberty to recover the amount from the violating units and erring officers. The deposit may be made within two months. The amount may be utilised for restoration of environment in the area as per plan which may be prepared. Data of turnover of the units may be duly compiled. The units in question be put to notice of these proceedings by the State PCB for their response, if any, before this Tribunal.

13. To plan and oversee remedial action in the interest of protection of environment and upholding of rule of law, we constitute ten member joint Committee to be headed by Chief Secretary, Rajasthan. Other Members will be Additional Chief Secretaries/Principal Secretaries, Agriculture, Irrigation, Environment & Forest, Revenue, Govt of Rajasthan, nominee of Central Ground Water Authority (CGWA), Central Pollution Control Board (CPCB), Integrated Regional Office of MoEF&CC, Jaipur, District Magistrate and State PCB. The nodal agency will be the ACS/PS Environment, Rajasthan for coordination and compliance. The Committee may meet within two weeks and prepare an action plan in the light of above observations and such action plan be executed within shortest possible defined timeframe to prevent further degradation of environment by closing all non-compliant units and evolving mechanism for assessment and recovering compensation preferably within three months. This will be in addition to the penal proceedings under the relevant law. The Committee will be free to coopt any other expert/individual and may hear the concerned violators by appropriate mechanism as per law.

14. An interim action taken report in the matter may be filed within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The proceedings of the Committee be placed on the website of the State atleast once in a month and preferably every fortnight thereafter till situation improves. If anyone is aggrieved by this order, it can move this Tribunal.

List for further consideration on 18.07.2023.

A copy of this order be forwarded to Chief Secretary, Rajasthan, Additional Chief Secretaries/Principal Secretaries, Agriculture, Irrigation, Environment & Forest and Revenue Departments, Rajasthan, CGWA, CPCB, MoEF&CC, District Magistrate and State PCB by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

April 12, 2023
Original Application No. 558/2022
Original Application No. 568/2022
DV

Item No. 06 to 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI****(BY VIDEO CONFERENCE)**Original Application No. 558/2022
(I.A. No. 612/2023)

Salman Qasmi

Applicant

Versus

State of Rajasthan

Respondent

WITH

Original Application No. 568/2022

Agnimitra Trivedi

Applicant

Versus

State of Rajasthan

Respondent

WITHOriginal Application No. 448/2023
(Earlier O.A. No. 33/2023 (CZ))

Advent Envirocare Technology Pvt. Ltd.

Applicant

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: 18.07.2023

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Nishant Awana, Advocate for RSPCB

ORDER

1. All these matters relate to the State of Rajasthan coming within the jurisdiction of Central Zone Bench, Bhopal. The matters are transferred to Central Zone Bench, Bhopal.

2. The Registry is directed to transfer and transmit the records of these matters to the Central Zone Bench where the Registrar shall register the case and place before the Bench for further proceedings according to law.

Sheo Kumar Singh, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 18, 2023
Original Application No. 558/2022
(I.A. No. 612/2023) & connected matters
DV



भारत सरकार
ONE EARTH - ONE FAMILY - ONE FUTURE

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

Annexure R/4

F.No.DS/L/CS/Forest-6/2023

Jaipur, Date: 16.08.2023

To,
The Registrar,
Hon'ble NGT,
Central Zonal Bench,
Bhopal,

Subject : Factual and Action Taken Report in Hon'ble NGT, Principal Bench, New Delhi order dated 12.04.2023 in matter of OA No. 68/2023 (Earlier OA No.558/2022-PB) Salman Qasmi &Ors. Vs. State of Rajasthan &Ors and OA No. 69/2023 (Earlier OA No. 568/2022-PB) Agnimitra Trivedi Vs State of Rajasthan & Others.

Reference: Hon'ble NGT order dated 12.04.2023.

Sir,

With reference to above subject matter, it is submitted that the Hon'ble Tribunal by order dated 12.04.2023 directed to submit factual and action taken report by e-mail on at judicial-ngt@gov.in. However, the Principal Bench vide order dated 18.07.2023 transferred the matter to Central Zonal Bench, Bhopal, therefore, the matter is filed at ngtczbbhohmp@gov.in.

In compliance to directions passed by the Hon'ble Tribunal, Action Taken Report is being submitted for kind perusal of the Hon'ble Tribunal.

It is requested that the action taken report may kindly be taken on record.

Encl. As above.

Yours sincerely,

Nodal Officer
RAKESH MATHUR

Department of Environment and Climate Change

Environment & Climate Change Department
Jaipur

**Hon'ble National Green Tribunal
Central Zonal Bench, Bhopal**

Original Application No.68/2023

In the Matter of:-

Salman Qasmi

Versus

Applicant

State of Rajasthan

Respondent

With

Original Application No.69/2023

Agnimitra Trivedi

Versus

Applicant

State of Rajasthan

Respondent

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1.	Action taken report in the matter of O.A. No. 68/2023 (earlier OA No. 558/2022) Salman Qasmi Vs State of Rajasthan with O.A. No. 69/2023 (earlier OA No. 568/2022) Agnimitra Trivedi Vs State of Rajasthan	
2.	Annexure-I: Hon'ble National Green Tribunal, New Delhi order dated 29.08.2022 in the matter of OA No.558/2022 (PB) "Salman Qasmi & Ors. Vs. State of Rajasthan &Ors and in the matter of OA No. 568/2022 (PB) "Agnimitra Trivedi & Ors. Vs. State of Rajasthan & Ors	
3.	Annexure-II: Hon'ble National Green Tribunal, New Delhi order dated 12.04.2023 in the matter of OA No.558/2022 (PB) "Salman Qasmi & Ors. Vs. State of Rajasthan &Ors and in the matter of OA No.568/2022 (PB) "Agnimitra Trivedi & Ors. Vs. State of Rajasthan & Ors	

Action taken report in the matter of O.A. No. 68/2023 (earlier OA No. 558/2022) Salman Qasmi Vs State of Rajasthan with O.A. No. 69/2023 (earlier OA No. 568/2022) Agnimitra Trivedi Vs State of Rajasthan

1. Background:

A complaint was filed before the Hon'ble National Green Tribunal regarding pollution by textile industries at Sanganer, Jaipur.

The Hon'ble National Green Tribunal, New Delhi on the basis of complaint passed order dated 29.08.2022 (**Annexure-1**) in the matter of OA No.558/2022 (PB) "Salman Qasmi & Ors. Vs. State of Rajasthan &Ors and other connected matter i.e. Original Application No. 568/2022 Agnimitra Trivedi Vs State of Rajasthan and directed as follows:-

"We find it necessary to verify the factual position about compliance status by constituting a joint committee comprising of CPCB, State PCB, and District Magistrate, Jaipur. The Committee may undertake visit to the site, interact with the stakeholders and furnish a factual and action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDE. The report may give details of industries operating in industrial and non-industrial area, present mode of disposal of industrial effluents and other associated aspects. The report may also mention whether there is an action plan for restoration of degraded encroachments, with budgetary plans. The State PCB will be the nodal agency for coordination and compliance. The Committee will also be free to interact with any other department and associate any other expert/institution. If any observations are made in the report against any industrial establishments, they may be put to notice of these proceedings and a copy of report furnished to them simultaneously with the filing of the said

report before this Tribunal to enable them to file their response, if any, before this Tribunal."

The representatives nominated are as follows:

- (1) Central Pollution Control Board (CPCB): Shri P.Jagan, Regional Director, CPCB.
- (2) Rajasthan State Pollution Control Board (RSPCB); Sh. Arvind Kumar Agarwal, Regional Officer, Jaipur (South) (Nodal officer) and
- (3) District Collector: Additional District Collector-I.

2. Report of the Joint committee:

An interim report was submitted by the Joint committee on 19.11.2022 with request to grant additional 3 months time to complete the inspection /survey/ sampling of the textile units and for preparation of restoration plan of degraded environment with budgetary provision through reputed institution/expert agency for final preparation and submission of the factual and action taken report.

Thereafter, an interim cum progress report was filed on 27.01.2023 with a request to provide one and half month time to submit final report.

The final report of the joint committee was filed on 26.02.2023.

3. Hon'ble NGT vide order dated 12.04.2023 (Annexure-II) directed the following:

At para no. 12 "we consider it appropriate to fix interim compensation of Rs. 100 crores to be paid by the State of Rajasthan by way of deposit in a separate account, with liberty to recover the amount from the violating units and erring officers. The deposit may be made within two months. The amount may be utilized for restoration of environment in the area as per plan which may be prepared."

At para no. 13 "To plan and oversee remedial action in the interest of protection of environment and upholding of rule of law, we constitute ten member joint Committee to be headed by Chief Secretary, Rajasthan. Other Members will be Additional Chief Secretaries/Principal Secretaries, Agriculture, Irrigation, Environment & Forest, Revenue, Govt. of Rajasthan, nominee of Central Ground Water Authority (CGWA), Central Pollution Control Board (CPCB), Integrated Regional Office of MoEF&CC, Jaipur, District Magistrate and State PCB.

The nodal agency will be the ACS/PS Environment, Rajasthan for coordination and compliance. The Committee may meet within two weeks and prepare an action plan in the light of above observations and such action plan be executed within shortest possible defined timeframe to prevent further degradation of environment by closing all non-compliant units and evolving mechanism for assessment and recovering compensation preferably within three months"

Earlier the above cases OA No.558/2022 (PB) "Salman Qasmi & Ors. V/s State of Rajasthan & Ors and other connected matter i.e. Original Application No. 568/2022 Agnimitra Trivedi V/s State of Rajasthan were being dealt by the Hon'ble Tribunal at Principal Bench, New Delhi. However, the matter was transferred to Central Zonal Bench at Bhopal with new Original Application No. 68/2023 Salman Qasmi V/s State of Rajasthan & Others and Original Application No. 69/2023 Agnimitra Trivedi V/s State of Rajasthan & Others and is being heard at Bhopal. Next date of hearing is 17.08.2023.

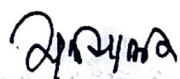
4. Action Taken

- a. Meetings of the committee constituted under the Chairpersonship of Chief Secretary, Rajasthan were held on 03.05.2023, 25.05.2023 & 10.08.2023. In addition, a review meeting was held under

chairmanship of Additional Chief Secretary, Department of Environment, Government of Rajasthan on 10/05/2023.

- b. Major decisions and action taken by the committee:
- 1) The Common Effluent Treatment Plant (CETP) at Sanganer, Jaipur has been repaired & commissioned. CETP at present is receiving wastewater in the range of 1 to 1.2 MLD, which is being treated.
 - 2) Due to incomplete work of pumping stations and pipeline, the total generated waste water from the member units is not reaching CETP. The State Government has taken a decision to take over the construction of the pumping stations & laying of pipeline for which Jaipur Development Authority (JDA) has been entrusted. The work is to be completed by March, 2024.
 - 3) The Rajasthan State Pollution Control Board (RSPCB) and JDA will initially provide funds for the construction of one pumping station & associated pipeline, which will subsequently be realized from the member units @ Rs. 30,000/- per month till complete realization. The amount for construction of second pumping station and associated pipelines, the trust will transfer the funds available with them to JDA.
 - 4) The work of repairing of CETP and removal of structural defects will be done by Sanganer Enviro. Project Development (SEPD) through its own funds at the earliest and SEPD will ensure the connectivity of member units to the main line.
 - 5) JDA has organized camps and around 450 applications for land conversion have been received at JDA. Further camps are also proposed, so that all units can apply for conversion.

- 6) JDA has also identified the land for intermittent storage of hazardous waste. The finalization of allotment rate and transfer of land to SEPD is under process.
- 7) The Central Ground Water Authority (CGWA) has served notice to all defaulter units regarding ground water abstraction. CGWA has been asked to participate in the camps being organized by JDA to facilitate the submission of application by the units.
- 8) Work for preparation of 'Study report and assessment of damage to environment (i.e. Soil & Water) of surrounding area of textile printing and dyeing units of Sanganer and action plan for remediation along with budgetary provisions' has been awarded to PDCOR Limited. The report is to be submitted by 20.09.2023.
- 9) The State of Rajasthan filed appeal (Civil Appeal No. 4562/2023) against the NGT order dated 12.04.2023 in the matter of State of Rajasthan V/s Salman Qasmi before the Hon'ble Supreme Court. The Hon'ble Supreme Court vide order dated 28.07.2023 stayed the operation of order dated 12.04.2023 to the extent of deposition of Rs. 100 crore as environmental compensation by the State Government.


Rakesh Mathur
RAKESH MATHUR
Deputy Director or
Environment & Climate Change Department
Nodal Officer

Department of Environment and Climate Change

GOVERNMENT OF RAJASTHAN

DEPARTMENT OF ENVIROMENT AND CLIMATE CHANGE

F.DS/L/CS/Forest-6/2023

Jaipur, Dated: 09.05.2023

Order

A Committee has been constituted by Hon'ble NGT vide order dated 12.04.2023 under the Chairpersonship of Chief Secretary, Government of Rajasthan in O.A. no. 558/2022 Salman Qasmi Vs State of Rajasthan with O.A. No. 568/2022 Agnimitra Trivedi Vs State of Rajasthan to review the compliance of Hon'ble NGT order regarding discharge of effluents by textile industries in Jaipur. As per the decision taken in the meeting of the Committee held on 03.05.2023 at 11.30 AM, following officials are hereby co-opted in the Committee:

1. Additional Chief Secretary, Industries Department, Government of Rajasthan
2. Principal Secretary, Energy Department, Government of Rajasthan
3. Managing Director, RIICO, Jaipur
4. Commissioner, Jaipur Development Authority.

This bears the approval of the Competent Authority.


(Rakesh Mathur)

Director and Joint Secretary

Copy to following for information and necessary action.

1. OSD to Chief Secretary, Government of Rajasthan
2. PS to Additional Chief Secretary, Industries Department, Government of Rajasthan
3. PS to Principal Secretary, Energy Department, Government of Rajasthan
4. Managing Director, RIICO, Jaipur
5. Commissioner, Jaipur Development Authority.


Director and Joint Secretary

ITEM NO.31

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4562/2023

STATE OF RAJASTHAN

Appellant(s)

VERSUS

SALMAN QASMI

Respondent(s)

(IA No.137469/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.137467/2023-EX-PARTE STAY)

WITH C.A. No. 4593/2023

(IA No.138819/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.138818/2023-EX-PARTE STAY)

Date : 28-07-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROL

For Appellant(s)

Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Parkash, Adv.
Ms. Shubhangi Agarwal, Adv.
Mr. Apurv S., Adv.
Mr. D. K. Devesh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RApplications for exemption from filing a certified
copy of the impugned judgments are allowed.

Issue notice returnable on 8th September, 2023.

In the meanwhile, there will be stay of operation of
the direction against the appellant-State to pay interim
compensation of Rs.100,00,00,000/- (Rupees hundred
crores).

We direct the appellant to place on record the steps taken by the State Government to remedy the situation and to comply with the directions contained in paragraph 13 of the impugned judgment.

A detailed affidavit shall be filed by the appellant about the steps taken on or before 4th September, 2023. When we say that compliance with paragraph 13 of the impugned judgment should be reported, we mean that details of the action taken by the Committee shall be placed on record.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER



जयपुर 23-05-2025

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Regional Office (South)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur 302017, Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

No. :- RPCB/ROJP/S/Legal-56/5010-5011

Date :- 22/05/2025

सार्वजनिक सूचना

सांगानेर क्षेत्र (जयपुर) में कार्यरत समस्त टेक्सटाइल इकाइयों को एतद द्वारा सूचित किया जाता है वे आगामी 07 दिवस की अवधि में या तो संयुक्त उच्छिष्ट उपचार संयंत्र (CETP) से जुड़े, या स्वयं का उच्छिष्ट उपचार संयंत्र (ETP) सहित शून्य द्रव निकासी (ZLD) संयंत्र स्थापित करने हेतु बैंक गारंटी सहित राज्य मण्डल को आवेदन प्रस्तुत करें। निर्धारित समयाविध में निर्देश की पालन न करने की स्थिति में, संबंधित इकाइयों के विरुद्ध जल अधिनियम, 1974 एवं वायु अधिनियम, 1981 के अंतर्गत बंद (Closure) करने की कार्यवाही अमल में लायी जाएगी।

द्वारा:

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय, रा.प्र.नि.म., जयपुर (दक्षिण)

एच.एच.ए.सी/25/2821

कार्यालय नगरपालिका कामां(डींग)राज0

क्रमांक / न0पा0कामां / निर्माण शाखा / 25 / 934

दिनांक 21 05 2025



जयपुर 24-08-2025

2. राजस्थान प्रदूषण नियंत्रण बोर्ड का कार्यालय: <https://rajpcbboard.rajasthan.gov.in> पर जाकर देखें।

1/1/2025



Rajasthan State Pollution Control Board

Regional Office (South), 8/263, Malviya Nagar, Jaipur 302017
Phone: 0141-4668311, e-mail: ro.jaipur.south@gmail.com

No. :- RPCB/ROJP(5)/Legal-56/4861-4862

Date :- 22/08/2025

सार्वजनिक सूचना

सांगानेर क्षेत्र (जयपुर) में कार्यरत समस्त टेक्सटाइल इकाइयों को एतद द्वारा यह अंतिम चेतावनी दी जाती है कि वे आगामी दस (10) दिवस की अवधि में या तो संयुक्त उच्छिष्ट उपचार संयंत्र (CETP) से विधिवत् जुड़ें, अथवा स्वयं का उच्छिष्ट उपचार संयंत्र (ETP) सहित शून्य द्रव निकासी (ZLD) संयंत्र स्थापित करने हेतु आवश्यक बैंक गारंटी सहित राज्य मण्डल को आवेदन प्रस्तुत करें। निर्धारित समयावधि में उपरोक्त निर्देशों की पूर्ण पालना न करने की स्थिति में संबंधित इकाइयों के विरुद्ध जल अधिनियम, 1974 एवं वायु अधिनियम, 1981 के अंतर्गत बंद (Closure) करने की कार्यवाही बिना किसी अन्य सूचना के अमल में लाई जाएगी।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय, रा.प्र.नि.म., जयपुर (दक्षिण)

कल.संख्या/सी/25/8673



पत्रिका {सिटी स्पोर्ट्स} CITY SPORTS

राजस्थान पत्रिका SUNDAY 24 अगस्त, 2025 patrika.com

रीफ स्क्वॉड: मामिली ने जीता स्वर्ण

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

खेल निदेशालय बनने की कार्याह्वय तैयारी: खेल परिषद के कार्यों का क्या होगा, निदेशालय में रहेंगे या नहीं

जयपुर: राजस्थान राज्य स्पोर्ट्स काउंसिल के अध्यक्ष जयदीप सिंह ने खेल निदेशालय के गठन के लिए तैयारी शुरू की है...

राजस्थान के रीफ स्क्वॉड: मामिली ने जीता स्वर्ण

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

रामचंद्र मुन्नाबले में व्याग्निक को हरा कि

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

शोभना ने जीता स्वर्ण

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

विधि, मोहि

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

जागूरे अंबुधानी

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

बैडमिंटन टूर्नामेंट: अमित, प्रदीप, किजल और स्मृति सेमीफाइनल में

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

जयपुर फेडरेशन ने जीता खिताब

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

जल और औद्योगिक लाइसेंस

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

क्रिकेट: संतो की टीम ने आसपी एकादश को हराया

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

नवनीत ने जीते दो रजत

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

सांख्यिक चिन्ता बैंक, राजस्थान, अजमेर

जयपुर: राजस्थान राज्य स्क्वॉड के अग्रणी अथलैट रीफ स्क्वॉड ने 18 फरवरी, 1957 में बनी थी स्पोर्ट्स काउंसिल...

Rajasthan State Pollution Control Board

Regional Office (South), C-20, Mahiya Nagar, Jaipur 302017. No. - RSPCB/RO/PS/Regd/56/4865-4862. Date - 22/08/2025

सांख्यिक सूचना

सांख्यिक सूचना (एसटी) से विधिवत जुड़े, आयात स्वयं का उच्छिन्न उपचार संग्रह (ETP) संचालन सूचना (एनएस) के अंतर्गत प्रस्तुत करें।

मुंबई रेलवे विकास कोषोपचार विधिवत

मुंबई रेलवे विकास कोषोपचार विधिवत... मुंबई रेलवे विकास कोषोपचार विधिवत...

भारत सरकार परमाणु ऊर्जा विभाग भारी पानी संयंत्र (कोटा)

Table with 4 columns: S.No., Description, Estimated Value, Estimated Quantity. Lists various items and their prices.

कार्यालय सहायक आयुक्त देवस्थान विभाग, अजमेर

REVISED NOTICE INVITING BID (E-BID NOTICE) Selection Commission, Devasathan Department, Agency, Government of Rajasthan...

Table with 5 columns: Item Description, Estimated Value (Lakh), Estimated Quantity, Bidding Fee (INR), and Last Date of Submission of Bid. Details the bidding process for EPRs and PWS.

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
F No. DS/L/CS/Forest/-6/2023 **Jaipur, Dated As signed**

Meeting Minutes

A meeting of the Committee constituted by the Hon'ble National Green Tribunal under the chairmanship of the Chief Secretary, Rajasthan was held on 08.04.2026 at 05.00 PM in CR-I, Secretariat, Jaipur to review the compliance of order dated 12.04.2023 of Hon'ble NGT passed in the matter of O.A. no. 558/2022, Salman Qasmi Vs State of Rajasthan & O.A.No 568/2022, Agnimitra Trivedi V/s State of Rajasthan. The list of participants is given at Annexure 1.

After detailed deliberations, following decisions were taken: -

1. It was informed by Rajasthan State Pollution Control Board (RSPCB) that sensitization camps are being organized in association with Sanganer Enviro Project Development (SEPD) to encourage all the existing textile units in the area to obtain consent from the State Board. It was directed that the timeline committed by SEPD during Chief Secretary visit shall be strictly complied. RSPCB shall also initiate appropriate action under Water Act, 1974 against all such units not applying for Consent. RSPCB may also share information and photographs of all these camps on its social media account/handles for public awareness. **(Action: RSPCB)**
2. SEPD was directed to immediately rectify the technical glitches to ensure the smooth operation of the CETP at its maximum capacity with ZLD by 30.04.2026. SEPD informed that they have appointed a technical firm to assess the operational issues and have already started the rectification work. The representative of SEPD assured that the CETP, including the ZLD, will operate at 3 MLD capacity by 20th April, 2026. RSPCB shall regularly monitor the progress of the compliance. **(Action: SEPD/RSPCB)**
3. The Regional Officer, RSPCB, Jaipur (South) shall randomly visit textile processing units located in Sanganer to check any unauthorized effluent discharge. **(Action: RSPCB)**
4. The Regional Director, Central Ground Water Authority (CGWA) shall deploy officials to join RSPCB's camps at Sanganer regarding CGWA NOCs. The exact water requirements of the already obtained units shall also be checked based on the consent given by the RSPCB. **(Action: RD, CGWA)**
5. The Regional Director, CGWA shall also conduct a detailed study on the groundwater quality and ground water levels of the Sanganer area. **(Action: RD, CGWA)**
6. Jaipur Development Authority and the UDH Department may expeditiously decide the proposal submitted by SEPD regarding allotment of land for CETP sludge storage. **(Action: SEPD/JDA/UDH)**



7. SEPD was directed to start monthly instalment collection from industrial units to repay Rs. 23.5 Cr. paid by RSPCB and JDA for the construction of pumping stations and pipelines. **(Action: SEPD)**
8. SEPD shall complete the assessment of wastewater generation from 892 member units based on installed plant and machinery at the earliest and communicate to RSPCB by 30.04.2026 and take a decision to connect non-member units considering the gap analysis. **(Action: SEPD)**
9. JVVNL informed that they are facing public agitation during disconnection of electricity supply of defaulter units and could not trace the address/location of certain units to whom RSPCB had issued closure directions in the past. It was decided that JVVNL and RSPCB officials shall jointly identify the 478 non-member units to whom closure directions were issued and reconcile the data/addresses to ensure compliance with RSPCB's directions. It was further directed that the RSPCB shall exercise its statutory authority to enforce provisions of Water Act, 1974 in Sanganer effectively. **(Action: JVVNL/RSPCB)**
10. RIICO and JDA may explore the possibility of shifting of units which cannot be connected with CETP through developing a dedicated industrial area nearby and submit the findings before the Committee in the next meeting. **(Action: RIICO/JDA)**
11. The Regional Director, CPCB shall prepare an updated list of textile industrial units in Sanganer with help of RSPCB and submit it in the next meeting along with technical inputs on effective effluent treatment mechanism. Units which have not been identified by RSPCB shall be identified through survey and appropriate action shall be taken under provisions of Water Act, 1974. **(Action: RD, CPCB)**
12. JVVNL shall not increase the load of existing textile units until the CETP is operating at full capacity without any technical flaws and all member units are connected to CETP. **(Action: JVVNL)**
13. RSPCB shall regularly check the performance of the CETP on the basis of electricity bills to establish its operational duration. **(Action: RSPCB)**
14. RSPCB shall conduct sampling of all discharge points into the Dravyavati River where industrial wastewater joins the flow channel. **(Action: RSPCB)**

The meeting ended with thanks to the Chair.

(Vijai N.)
Secretary to Government

Copy to the following for information and necessary action:

1. OSD to Chief Secretary, Government of Rajasthan.
2. PS to Additional Chief Secretary, Water Resource Department, Government of Rajasthan.

3. PS to Additional Chief Secretary, Industries Department, Government of Rajasthan.
4. Sr. DS to Additional Chief Secretary, Forest and Environment Department, Government of Rajasthan.
5. PS to Additional Chief Secretary, Urban Development and Housing Department, Jaipur
6. PS to Principal Secretary, Revenue Department, Government of Rajasthan.
7. PS to Principal Secretary, Agriculture Department, Government of Rajasthan
8. PS to Chairperson, Rajasthan State Pollution Control Board, Jaipur
9. PS to Commissioner, Jaipur Development Authority, Jaipur
10. PS to Secretary, Local Self Government Department, Government of Rajasthan
11. PS to Secretary, Energy Department, Government of Rajasthan
12. Managing Director, RIICO, Jaipur
13. Member Secretary, Rajasthan State Pollution Control Board, Jaipur
14. Shri Mahesh Dutt Purohit, Regional Office, MoEF&CC, Jaipur
15. Shri Ajit Kumar Vidhyarthi, Central Pollution Control Board, Bhopal
16. Dr. R.K. Kushwaha, Regional Director, Central Ground Water Authority, Jaipur.
17. District Magistrate, Jaipur.
18. Shri Praveen Shah, Chairperson, Sanganer Enviro Project Development.
19. Shri Rahul Shukla, Vice President, PDCOR Ltd., Jaipur.

Secretary to Government

Before the Hon'ble National Green Tribunal, **VAKALATNAMA**

Central Zone, Bhopal (MP)

Case No. OA 69/2023

Agnimitra Trivedi

APPELLANT/APPLICANT/COMPLAINANT

//VERSUS//


State of Rajasthan & Ors

RESPONDENT/NON-APPLICANT


I/We _____ the Petitioner/Appellant or Respondent/ Non-Applicant named above to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside or *ex parte* orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the Appellate, Revisional or Executing Court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us :

In witness whereof I/we do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this ___ day of _____ 2026

**Particulars (in block letters) of each Party
Executing Vakalatnama**

Sr. No.	Name & Father's/ Husband's Name	Registered Address	Telephone Number (if any)	Status in the Case	Full Signature/ Thumb Impression
	1. AMIT SHARMA, A&C.EE. L-879, Ashiana Vrindlu Garden Jagatpura Jaipur 9414177311			O.I.C. DoE,CC GOR	

PARTICULARS OF ADVOCATE ACCEPTING VAKALATNAMA

Sr. No.	Name and Enrollment	Registered Address	Contact No.	E-mail (if any)	Signature
	<p>ROHIT SHARMA (ADVOCATE) (MP/1838/2013) STANDING COUNSEL FOR STATE OF RAJASHTAN OFFICE ADDRESS :: E-5/43B, ARERA COLONY, BHOPAL, (MP) - 462016 CONTACT NO. 8435256569 EMAIL :: nluadvrohitsharma@gmail.com</p>				
					

Before the Hon'ble National Green Tribunal, VAKALATNAMA
Central Zone, Bhopal (MP)

Salman Qasmi

Case No. OA 68/2023

APPELLANT/APPLICANT/COMPLAINANT

//VERSUS//


State of Rajasthan & Ors

RESPONDENT/NON-APPLICANT

I/We _____ the Petitioner/Appellant or Respondent/ Non-Applicant named above to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside or *ex parte* orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the Appellate, Revisional or Executing Court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us :

In witness whereof I/we do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this ____ day of _____ 2026

**Particulars (in block letters) of each Party
 Executing Vakalatnama**

Sr. No.	Name & Father's/ Husband's Name	Registered Address	Telephone Number (if any)	Status in the Case	Full Signature/ Thumb Impression
	AMIT SHARMA, Add. C.E.E. RPO L-879, Ashiana Vrinda Garden Jagatpura Jaipur 9414177311			O.I.C. DOE, CC GOR	

PARTICULARS OF ADVOCATE ACCEPTING VAKALATNAMA

Sr. No.	Name and Enrollment	Registered Address	Contact No.	E-mail (if any)	Signature
	ROHIT SHARMA (ADVOCATE) (MP/1838/2013) STANDING COUNSEL FOR STATE OF RAJASHTAN OFFICE ADDRESS :: E-5/43B, ARERA COLONY, BHOPAL, (MP) - 462016 CONTACT NO. 8435256569 EMAIL :: nluadvrohitsharma@gmail.com				
	